

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

REVIEW-APPLICATION-NO.134-of-1996
in
ORIGINAL-APPLICATION-NO.1277-of-1996

DATE-OF-ORDER:-21st-February,-1997

BETWEEN:

1. N.A.Murthy,
2. J.Guruvulu,
3. S.Ramarao,
4. K.Apparao,
5. P.Mohanarao,
6. S.Krishna,
7. S.Satyanarayana.

.. APPLICANTS

AND

1. Union of india rep. by its Secretary,
Ministry of Defence, New Delhi,
2. The Chief of Staff,
Naval Headquarters, New Delhi,
3. The Flag Officer Commanding-in-Chief,
Eastern Naval Command, Naval Base,
Visakhapatnam,
4. The Chief Staff Officer (P&A),
Eastern Naval Command, Naval Base,
Visakhapatnam.

.. RESPONDENTS

COUNSEL FOR THE APPLICANTS: Mr. P.B.VIJAYA KUMAR

COUNSEL FOR THE RESPONDENTS: Mr.K.BHASKAR RAO, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)



ORDER

ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.).

None for both sides. OA 1277/96 was disposed of directing the respondents to dispose of the representation of the applicants in the OA. It is now stated that the

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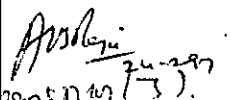
representation had already been disposed of by Annexure A-1 document in the OA and due to communication gap that position could not be brought to the notice of the Bench. A perusal of the prayer in the OA indicates that the said decision of the respondents in Annexure A-1 is not impugned at all. Without impugning the decision of the respondents, praying for regularisation of the services of the applicants with effect from the date of their initial engagement will have no meaning. In that view, even if the R.A. is heard, no useful purpose will be served unless the final decision of the respondents is challenged. As there is no challenge to the final decision of the respondents in OA no useful purpose will be served by reviewing the judgment already passed. Hence the R.A. is devoid of merits and accordingly it is dismissed. No costs.




(R. RANGARAJAN)
MEMBER (ADMN.)

DATED: -21st-February, -1997
Dictated in the open court.

vsn


Dy. Registrar (3)
12

(11)

: 3 :

Copy to:-

1. The Secretary, Union of India, Ministry of Defence, New Delhi.
2. The Chief Staff, Naval Headquarters, New Delhi.
3. The Flag Officer Commanding in Chief, Eastern Naval Command, Naval Base, Visakhapatnam.
4. The Chief Staff Officer(P&A), Eastern Naval Command, Naval Base, Visakhapatnam.
5. One copy to Sri. P.B.Vijay kumar, advocate, CAT, Hyd.
6. One copy to Sri. K.Bhaskara Rao, Adml. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One copy to Spare.

Rsm/-

28/4/97
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 21/2/97

Order/Judgement

R.P/G.P/M.A.NO.

134/96

in

O.A.NO.

1277/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

